

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.490 of 1998
(O.A.1123 of 1996)

Date of Order : 20.11.1998

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

SUBRATA KUMAR BANERJEE

vs.

UNION OF INDIA & ORS.
(S.E.RAILWAY)

For the applicant : Mr. B. Mukherjee, counsel.

For the respondents: Mr. S. Chowdhury, counsel.

ORDER

S.N. Mallick, V.C.

Mr. B. Mukherjee, counsel, has filed a fresh power on behalf of the applicant and in this MA it is prayed that he will conduct the case on behalf of the applicant.

2. It may be recalled that by our order dated 4.5.1998, the matter went out of list as none appeared for the applicant. It is submitted by Mr. Mukherjee that both the advocate on record at the relevant time, have since retired from this case.

3. Anyway, the power filed by Mr. Mukherjee is accepted. The O.A. be listed for admission hearing on 22.12.1998.

4. The M.A. stands disposed of.

S.P.Singh

(B.P.Singh)
Administrative Member


(S.N. Mallick)
Vice-Chairman

R.S.